IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE NINETEENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NOS: 22590 AND 21799 OF 2025

W.P.No.22590 of 2025

Between:

Gandamalla Suprika, D/o Gandamlla Anthaiah, Aged about 19 years, Occ ; Student, R/o H.No.1-23, Kurumarthy Village, Kattangur Mandal, Nalgonda District.

.....PETITIONER

AND

1. State of Telangana, Represented the Principal Secretary, Medical and Health Department, Secretariat Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Nizampura, Warangal, Telangana 506007.
3. The Director of Examinations, National Testing Agency, NEET (UG) -2025 Department of Higher Education Ministry of Education, Govt. of India. New Delhi.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly in the nature of Writ of Mandamus declaring the action of the 2nd respondent in the Notification for calling UG Medical Admissions 2025-26 Application for admission into MBBS/BDS courses insisting the Category SC 1, 2 3 issued in GO Ms.No. 10 SCD(POA2) Department dated 14-4-2025 by deviating the condition of the 2nd respondent insisting SC only as per the NEET(UG) Entrance Notification in the month of February, 2025 is illegal, arbitrary , contrary to law and violation of Principles of natural Justice and consequently direct the 2nd respondent not to

insist SC, 1,2,3 to the petitioner into UG Medical Admissions 2025-26 Application for admission into MBBS/BDS courses.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to delete the web option of SC 1, 2, 3 in GO Ms.No. 10 SCD(P0A2) Department dated 14-4-2025 instead of SC only in to the UG Medical Admissions 2025-26 Application for admission into MBBS/BDS courses as per the 3rd respondent issued notification as per the NEET(UG) Entrance Notification in the month of February, 2025 Rules and Regulations issued in the month of February, 2025 pending disposal of the above writ petition.

Counsel for the Petitioner : SRI N.SREENIVASA YADAV

Counsel for the Respondent No.1 : SRI T.RAMESH, AGP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent No.2 : SRI T.SHARATH, LEARNED SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES

Counsel for the Respondent No.3 : SRI V.T.KALYAN, LEARNED SC FOR CENTRAL GOVT

W.P.NO:21799 OF 2025

Between:

Gandham Srinidhi, D/o Gandham Pawan Aged about 19 years, Occ. Student R/o H.No.12-209/12/A.Vidyanagar, Kalwakurthy Mandal, VTC Kalwakurthy Nagarkurnool District -509324 Telangana State.

AND **.....PETITIONER**

1. State of Telangana, Represented the Principal Secretary, Medical and Health Department, Secretariat Hyderabad,
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Nizampura, Warangal, Telangana 506007.

3. The Director of Examinations National Testing Agency, NEET (UG) -2025, Department of Higher Education Ministry of Education, Govt. of India. New Delhi.

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Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly in the nature of Writ of Mandamus declaring the action of the 2nd respondent in the Notification for calling UG Medical Admissions 2025 - 26 Application for admission into MBBS/BDS courses insisting the Category SC 1, 2 3 issued in GO Ms.No. 10 SCD(POA2) Department dated 14-4-2025 by deviating the condition of the 2nd respondent insisting SC only as per the NEET(UG) Entrance Notification in the month of February, 2025 is illegal, arbitrary , contrary to law and violation of Principles of natural Justice and consequently direct the 2nd respondent not to insist SC, 1,2,3 to the petitioner into UG Medical Admissions 2025-26 Application for admission into MBBS/BDS courses.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to delete the web option of SC 1, 2, 3 in GO Ms.No. 10 SCD(POA2) Department dated 14-4-2025 instead of SC only in to the UG Medical Admissions 2025-26 Application for admission into MBBS/BDS courses as per the 3rd respondent issued notification as per the NEET(UG) Entrance Notification in the month of February, 2025 Rules and Regulations issued in the month of February, 2025 pending disposal of the above writ petition.

Counsel for the Petitioner : M/s P.PADMA RAO
Counsel for the Respondent No.1 : SRI T.RAMESH, AGP FOR MEDICAL HEALTH AND FAMILY WELFARE
Counsel for the Respondent No.2 : SRI T.SHARATH, LEARNED SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES
Counsel for the Respondent No.3 : SRI V.T.KALYAN, LEARNED SC FOR CENTRAL GOVT
The Court made the following COMMON ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

and

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Petition Nos.22590 & 21799 of 2025

Common Order:

Heard Mr. N.Srinivas Yadav, learned counsel for the petitioner in W.P.No.22590 of 2025; Mr. P.Padma Rao, learned counsel for the petitioner in W.P.No.21799 of 2025; Mr. Tandra Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appearing for respondent No.1 in both the matters; Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appearing for respondent No.2 in both the matters (for short 'the University); Mr. V.T.Kalyan, learned Standing Counsel for Central Government appearing for respondent No.3 in W.P.No.22590 of 2025 and Ms. L.Pranathi Reddy, learned Senior Standing Counsel for Central Government appearing for respondent No.3 in W.P.No.21799 of 2025.

2. The sole ground of challenge in these Writ Petitions, in relation to the procedure of application for admission to MBBS/BDS course for the academic year 2025-26, is based upon Section 4 of the Telangana Scheduled Castes (Rationalisation of Reservations) Act, 2025 (for short 'the Act of 2025'), notified on 14.04.2025, whereby it has been made clear that the provisions of the Act of 2025 shall not be made applicable to the notifications/advertisements, which have already been issued and not finalized for appointments in public service or admission into educational institutions, prior to the commencement of the Act.

3. According to the petitioners, advertisement for National Eligibility -cum- Entrance Test (UG) 2025 (for short 'NEET examination') was issued on 07.02.2025, at which point of time, there was no sub-classification of the Schedule Caste category, which has been subsequently done by Gazette Notification

dated 14.04.2025, which operates prospectively. According to the petitioners, online application form required to be submitted in terms of the notification dated 15.07.2025 for admission to MBBS/BDS course for the academic year 2025-26, prescribes for option of Scheduled Caste 1, 2 and 3 sub-categories as per notification dated 14.04.2025. The notification for holding NEET examination *vide* advertisement dated 07.02.2025 did require exercise of option as Scheduled Caste candidate only and not under any of the sub-categories brought into effect from 14.04.2025, by Act of 2025. The admission process to MBBS/BDS course has started from 07.02.2025 by issuance of notification for holding NEET examination. The provisions of Section 4 of the Act of 2025 are being applied retrospectively, which has prevented the petitioners to exercise their option in the SC category, under which they had applied and participated in the NEET

examination. Therefore, petitioners have preferred these Writ Petitions.

4. Detailed counter-affidavit has been filed by the University.

5. Learned Standing Counsel for the University does not dispute that the Act of 2025 operates prospectively to appointments in public service or admission in educational institutions. The process for admission to the medical institutions in the State of Telangana has commenced from 15.07.2025 upon issuance of the notification of the same date under the competent authority quota for the academic year 2025-26. It is further submitted that participation in the NEET examination, which is an eligibility test, *ipso facto,* does not amount to admission into the MBBS/BDS course for the current year. It is submitted that notification dated 15.07.2025 is issued for online registration for web-based

counselling to determine State Merit position for admission into competent authority quota seats only *i.e.,* the seats in Government Medical/Dental colleges after deducting 15% of seats contributed to All India Quota and Category A seats in Private Un-aided Non-Minority and Minority Medical Colleges, Private Un-aided Non-Minority Dental Colleges including Army College of Dental Sciences, Secunderabad. The admissions to the competent authority quota in the State of Telangana of course would depend upon the cutoff scores or above obtained in the NEET examination. The conduct of NEET examination *per se* does not amount to initiation of admission process in the medical institutions in the State under the competent authority quota. Section 4 of the Act of 2025 would, therefore, apply with full force to the ongoing admissions to MBBS/BDS course under the competent authority quota in the State of Telangana since it has been initiated after coming into force of the Act of 2025 by

notification dated 15.07.2025. Therefore, the grievance of the petitioners is misconceived.

6. We have considered the submissions of learned counsel for the parties and referred to the relevant dates and notifications, which have relevance to the issue in controversy.

7. Indeed, the notification for holding NEET examination, which is an eligibility test based on the cutoff scores of which, admissions to medical institutions in the State or All India quota are carried out, has been issued on 07.02.2025. However, passing of the NEET examination or obtaining qualifying marks therein *per se* does not amount to admission into the medical institutions under the competent authority quota in the State.

8. The process for admission to MBBS/BDS course under the competent authority quota in the State commenced

from 15.07.2025 as per the said notification. Rule 4 of the Act of 2025 operates prospectively and it reads as under:

> "The provisions of this Act shall not be made applicable to the notifications/advertisements, which have already been issued and not finalized for appointments in public service or admissions into educational institutions, prior to the commencement of this Act."

9. From the above, it is clear that Rule 4 of Act of 2025 shall not be made applicable to notifications/advertisements which have already been issued and not finalized for appointments in public service or admissions into educational institutions prior to the commencement of the said Act. The process for admission into MBBS/BDS course in the State of Telangana has commenced on 15.07.2025. Rule 4 of Act of 2025, therefore, does not operate as against prospective admission process into educational institutions. The grounds to assail the requirement of exercising web option in Scheduled Caste 1, 2 and 3 sub-categories as per notification

dated 14.04.2025 are, therefore, misconceived. We do not find any ground to interfere in the instant Writ Petitions.

10. Accordingly, the instant Writ Petitions are dismissed. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- C. DEEPIKA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to M/s P.PADMA RAO, Advocate [OPUC]
3. One CC to SRI T.SHARATH, LEARNED SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES
4. One CC to SRI V.T.KALYAN, LEARNED SC FOR CENTRAL GOVT, Advocate (OPUC)
5. One CC to SRI N.SREENIVASA YADAV, Advocate (OPUC)
6. Two CD Copies

SA
PVL

HIGH COURT

DATED:19/09/2025



COMMON ORDER

WP.Nos.22590 AND
21799 of 2025

DISMISSING THE BOTH

WRIT PETITIONS WITHOUT COSTS.

9MT
6/10/25